

MOOT PROPOSITION

Disclaimer: The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.

1. Union of King's Landing is a country in the continent of the Crownlands and got its independence in the year 1947 from the Vale of Arryn. Union of King's Landing being the largest democracy in the world has the lengthiest written constitution and the state owes certain responsibilities towards all the citizens. Riverrun is one the main cities of Union of King's Landing.
2. In Union of King's Landing the women are worshipped like goddesses. In many historical writings and religious texts, it is mentioned that prosperity comes to them who protect and love their women and girls. The role and place of women is higher than any other person in the society of Union of King's Landing.
3. Riverrun is one of the Union Territories of Union of King's Landing. There is a school in Riverrun namely Hogwarts. There are many students admitted to Hogwarts. There was a social media group namely "Teen Locker Room" consisting of school boys of Hogwarts

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and others in a social media App named ‘Snowgram’. The average age of the boys of “Teen Locker Room” was 16-18 years. In this group they shared images of girls without their consent, passed vulgar comments and objectified them amongst each other. A series of screenshots which were posted on social media platforms exposed the group’s chat. A list of members of the group chat had also been released publicly on 7th May, 2020.

4. Leaked screenshots of the group showed that the boys were discussing about having physical relationship with their classmates as well as other girls who were users of the ‘Snowgram’ app. They rated them on scales of sexual beauty, sexual desires, the size of their breasts and other inappropriate parameters. Another bunch of messages has membered sharing photos of teenage girls and making others guess her age. They allegedly shared nude/morphed pictures, videos and manipulated the photographs of the women and the girls. They also shared the personal information of concerned young girls and women amongst the group.

5. As the screenshots of the group namely “Teen Locker Room” went viral, many of the accounts related to the group (mainly consisting of boys) had been deactivated. Boys whose names went viral, started to threaten the girls. One of the main media houses of Union of King’s

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Landing reported that one of the boys of concerned group on 9th May, 2020, threatened the girls and said, *“It is the right time when we should publicize the nude pictures and edited videos of all the girls. They are becoming the leader of all girls. We have enough power to show them what their actual status is.”*

6. One of the well-known social activists of “Arya-Sansa Mahila Samman Manch” namely ‘Margaery Tyrell’ after considering such an immodest, indecorous and indelicate incident filed a Writ Petition in the form of a PIL in The High Court of Riverrun on 10th May, 2020 and wanted, this matter to get investigated by an investigation agency namely ‘Gregor Clegane Bureau of Investigation’.

7. One of the media houses “Joffrey Baratheon Print & Electric Media” published a report on 12th May 2020, in which it was clearly mentioned that there were many groups like “Teen Locker Room” which existed even after the matter pertaining to the ‘Snowgram’ App came into limelight. In this report “Joffrey Baratheon Print & Electric Media” also stated that Daario Naharis and Ygritte (Both of them are members of the Arya-Sansa Mahila Samman Manch) had already warned the concerned school authorities about this matter 20-22 days earlier but they didn’t take any appropriate action.

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8. After that Tyrion Lannister, who is also the head of ‘Lannister Activist Group’, and father of the girl whose pictures were shared, filed a FIR against these boys, under the concerned sections of IPC and other laws. He wrote a letter to the executive of Union of King’s Landing and demanded a strong action against ‘Snowgram’ and ‘Funbook’ as ‘Snowgram’ didn’t take any appropriate actions and ‘Snowgram’ is also a platform of ‘Funbook’.

9. After that one of the police officers of ‘Meereen Thana’ namely ‘Petyr Baelish’, on 15th May 2020, arrested 26 boys related to ‘Teen Locker Room’. In the house of a boy named ‘Bran Stark’, ‘Petyr Baelish’, allegedly had been beaten ‘Eddard Stark’ who is the father of ‘Bryn Stark’. Even though the pictures of young adolescent girls were leaked in the private group, the speculations of the accounts being hacked were questions. This also propounded questions in reference to how the pictures were obtained by the boys, since none of the girls reported such incident.

10. The guardians of boys who are related to the ‘Teen Locker Room’ on 16th May 2020, went to the Supreme Court of Union of King’s Landing, filed a Writ Petition and argues that criminalization of such communication among boys amounts to violation of Right to Privacy.

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The petition also stated that no legal implications follow if a person publishes on a public platform (electronic or otherwise) obscene and/or sexually explicit conversations exchanged between two or more persons, privately & consensually and IT Act's criminalization of certain kinds of private communications (in electronic form) is not justified as a reasonable restriction under Article 19(2) of the Constitution in the interests of 'decency' or 'morality' and the right to privacy and the other reasons which necessitated decriminalization of adult consensual homosexual acts, hold relevance in this present case.

11. A media house namely “Ramsay Bolton Print & Electric Media” on 17th May 2020, published the names of boys who were related to the concerned matter. Number of peaceful protests were taken out but some of them got violent. After that many people attacked the boys and their family members. Because of media trial parents of a certain boys, killed themselves by suicide. According to Supreme Court guidelines, Right to Privacy and dignity is extended to a female victim and will not extend to the accused boys, with reference to publication of name and disclosure of identity in public.

12. The newspaper and media report had created a hue and cry and a number of peaceful protests were taken out for punishing the arrested persons. People started protesting in front of their houses. They have

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also been incidents of stone pelting at their houses. Because of which, the families of boys had to face many problems and troubles.

13. In the light of above mentioned situation, the arrested persons represented by their respective guardians on 19th May 2020, had filed a Writ Petition against the electronic media houses and print media agencies before the Hon'ble Supreme Court for violating their 'Right to Privacy and Dignity' as enshrined under the Constitution of Union of King's Landing and mandatory provisions provided in other laws for not disclosing the identity of the juveniles in conflict with law. Cyber Crime Cell of Union of King's Landing, namely 'Sandor Cyber Crime Cell' had already lodged a FIR against the boys for cyber bulling and now one more FIR had been registered by the guardians of the boys for cyber bulling and media trial.

14. On 21st May 2020, Supreme Court of Union of King's Landing clubbed all the petitions and the Hon'ble Chief Justice of Supreme Court of Union of King's Landing constituted a bench for final hearing of the concern matter.

Note- No issues to be made in addition to the given issues below.

1. Whether the petitions are maintainable or not?

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- II. Whether the arrest of 26 boys is illegal and amounts to violation of Right to Life and Personal Liberty or not?
- III. Whether criminalization of such communication and publication of name of juveniles amounts to violation of Right to Privacy or not?
- IV. Whether the IT Act's criminalization is justified as a reasonable restriction under Article 19(2) on the ground of decency or morality?

Note: The laws of Union of King's Landing and Riverrun are *pari materia* to that of Union of India and National Capital Territory of Delhi respectively.

